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O.A. No. 726 of 2012

Gunjan Ku Mohanta.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 01.10.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Mr. P.R.J.Dash, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Applicant, son of the deceased Govt. Employee, has filed this O.A. seeking the following relief:

“.....to direct the Respondents to reconsider the case of the applicant for any post, where there is maximum vacancies and provide compassionate appointment in any post.

And any other order.....”

3. It is submitted by Ld. Counsel for the applicant that the representation preferred by the applicant vide Annexure-A/4 dated 13.03.2012 has not yet been considered and is still pending. Mr. Padhi, Ld. Counsel for the applicant, at the very outset, submits that he will be satisfied if a

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direction is given to the Respondents to consider and dispose of the pending representation within a stipulated period.

4. On the specific prayer of Ld. Counsel for the applicant for disposal of the representation, without entering into the merit of this case, I direct Respondents to consider the representation vide Annexure-A/4 during the next CRC meeting and pass a reasoned order within a period of 30 days from the next CRC meeting.

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

6. Copy of this order along with paper book be transmitted to the Respondents and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.



MEMBER(Admn.)

RK